

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-76/98/_____/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Pranita Rani Rajmedhi,
Member, MACT, Kamrup,
Amingaon.

Dated Guwahati the 29th June 2019.

Sub: Earned Leave.

Ref:- Your letter No MACT/KA/19/185 dtd. 28.06.2019 and this Registry's
letter No. HC.VII-75/98/3536/A Dated 28th June 2019.

Madam,

In partial modification to this Registry's letter no. HC.VII-75/98/3536/A Dated 28th June 2019, i am directed to inform you to hand over charge to the District and sessions Judge, Kamrup, Amingaon before proceeding in earned leave for 10 (ten) days w.e.f. 03.07.2019 to 12.07.2019, along with station leave permission from the morning of 03.07.2019 till the noon of 12.07.2019, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

Yours faithfully,

sd/
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-76/98/ 3554 /A, dated dtd.

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
2. The District and sessions Judge, Kamrup, Amingaon.
3. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)
Rdas